

229

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

M.A. No. 64/2024

In

O.A. No. 581/2023

(I.A. No. 231/2025)

TRIBUNAL ON ITS MOTION

D.O.H:- 13/11/2025

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Through



Puja Kalra
(Advocate)

Standing Counsel for MCD
Ch. No. 430/431, Lawyers Chambers
Delhi High Court, New Delhi.

Date: _____

Place: New Delhi.

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

M.A. No. 64/2024

In

O.A. No. 581/2023

(I.A. No. 231/2025)

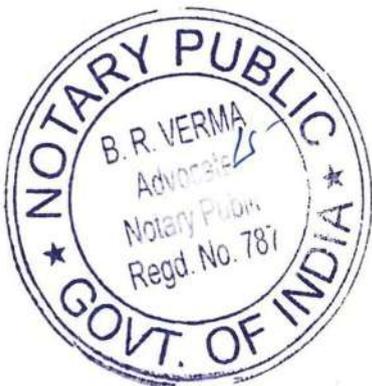
TRIBUNAL ON ITS MOTION

**ACTION TAKEN REPORT ON BEHALF OF
RESPONDENT MUNICIPAL CORPORATION OF
DELHI (MCD) IN PURSUANT OF ORDER DATED
25/08/2025 PASSED BY THIS HON'BLE
TRIBUNAL.**

AFFIDAVIT OF SHADAB ALAM S/O LATE SH. MOHD. NAIEM ALI AGED ABOUT 37 YEARS, EXECUTIVE ENGINEER, MAINTENANCE DIVISION-IV, SOUTH ZONE, MUNICIPAL CORPORATION OF DELHI, NEW DELHI:-

I, the deponent above named, do hereby solemnly affirm as state as follows:

1. That I am presently posted as Executive Engineer, Maintenance Division-IV, South Zone, MCD, New Delhi and am conversant with the facts of the case, as such am competent to depose the instant affidavit, on the basis of the official record maintained and made available, on behalf of Respondent – MCD.
2. That the instant action taken report / affidavit is being filed pursuant to order dated 25/08/2025 of this Hon'ble National Green Tribunal and in furtherance to earlier status report already filed in the matter.



3. That at the outset it is submitted that all endeavour is being made to keep the pond in question in Aya Nagar, New Delhi clean and garbage free by the Respondent – MCD.
4. That since last date of hearing, regular de-silting and cleaning of the pond in question has been carried out. Beside this, the bank of the pond has also been further cleaned. The photographs showing the latest site position in this regard are annexed herewith as **Annexure –A (Colly)**.
5. That however, it is submitted that due to continuous rain, some rain water again got accumulated and mixed-up with the silt. The department is in the process of removing the same with the help of engaged pumps and poclain machine. The photographs in this regard are also annexed herewith as **Annexure –B (Colly)**.
6. That further as a beautification measure, a plantation drive has also been carried out by the Respondent – MCD on 27/08/2025 and various plants have been planted in the surrounding of the pond in question. The photographs in this regard are annexed herewith as **Annexure –C (Colly)**.
7. That moreover, it goes without saying that the pond in question and its surrounding area is being regularly cleaned by the sanitation staff of Respondent – MCD and the garbage from the dustbins as affixed therewith have also been cleaned / emptied on regular basis. The photographs showing the Sanitation activity in this



regard are also annexed herewith as **Annexure –D (Colly)**.

8. That further, to address the issue of disposal of Solid Waste in an around Aya Nagar pond, a request has also been made to the Assistant Commissioner of South Zone – MCD for implementation of information, education and communication (IEC) activities and also to direct the Sanitation Staff to strictly issue challans to the violators who continue to throw Garbage / Solid Waste in the pond or around the pond, even after awareness activities and also requested to depute the staff for removal of Garbage / Solid Waste. The copy of letter bearing No. EE(M)-IV/SZ/2025-26/D-355 dated 01/10/2025 as sent in this regard is annexed herewith as **Annexure –E**.
9. That further, pursuant to aforesaid letter dated 01/10/2025, the Sanitation department has also Challaned 10 violators. The copy of the Challans are annexed herewith as **Annexure –F (Colly)**.
10. That it is also stated herein that this Hon'ble Tribunal vide its order dated 25/08/2025 also directed the Member Secretary, DPCC to carry out the inspection of the pond in terms of its order. However, pursuant to the same, no copy of such inspection report has been received by the answering Respondent – MCD till date. The answering Respondent – MCD craves leave of this Hon'ble Tribunal to respond to the same, immediately upon receiving the same, concerning



the issues raised, if any, pertaining to answering Respondent – MCD.

Shadab Alam
Deponent

VERIFICATION:

SHADAB ALAM

Executive Engineer (M-IV)/SZ
Municipal Corporation of Delhi

Verified at Delhi on this 12 ^{NOV} ~~NOV~~ 2025 day of November 2025, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.

Piya Kaler
Identity of the deponent who has signed/put
Thumb impression in my presence

Shadab Alam
Deponent

SHADAB ALAM

Executive Engineer (M-IV)/SZ
Municipal Corporation of Delhi



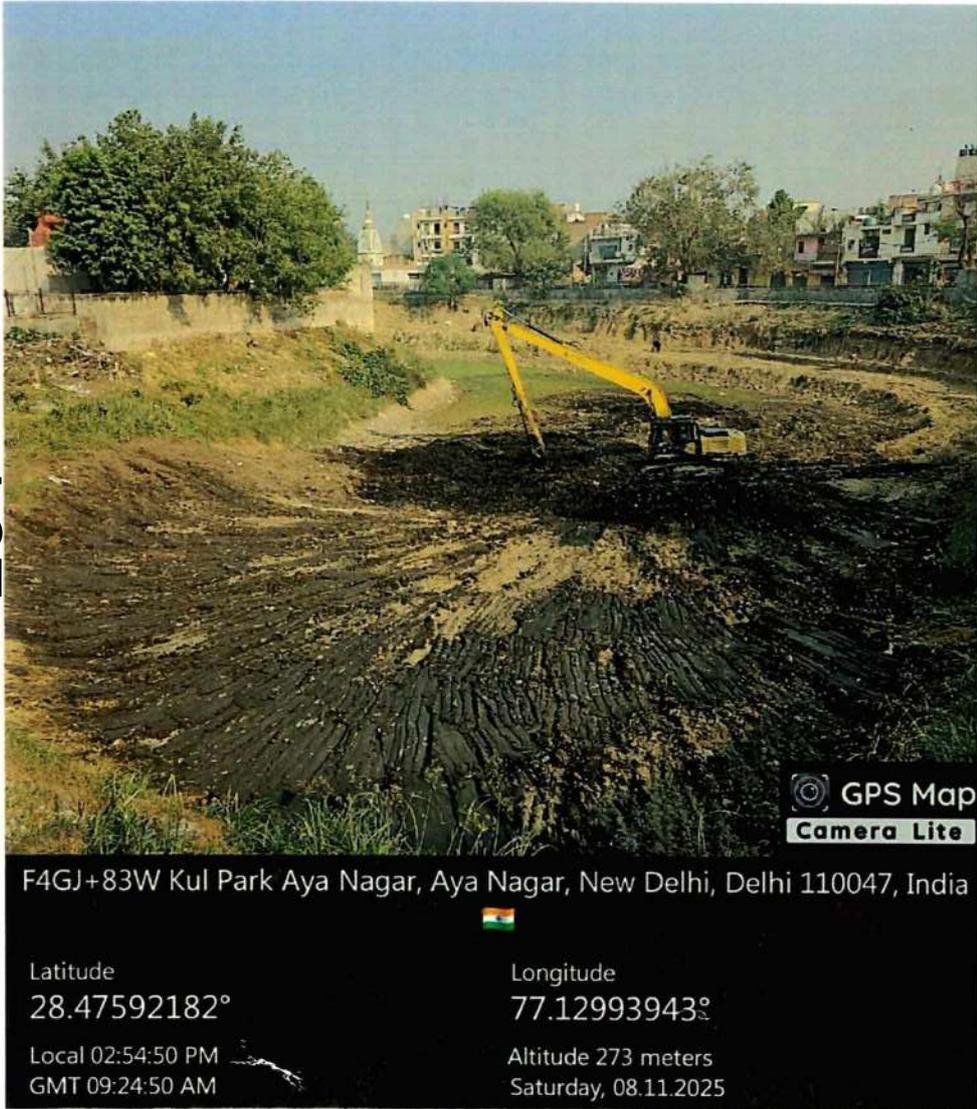
CERTIFIED THAT THE DEPONENT
Shri/Smt. (m. *Shadab Alam*) *Shadab Alam*
W/o, D/o..... *Shadab Alam*
.....
Identified by Shri/Smt..... *Piya Kaler* *Sadh Zare*
as solemnly affirmed..... Delhi
.....
that the contents of the affidavit which have
been read & explained to him are true and
correct to his knowledge.

Shadab Alam
12 NOV 2025 Notary Public, Delhi

12 NOV 2025

AIMSURE A 5

234



16

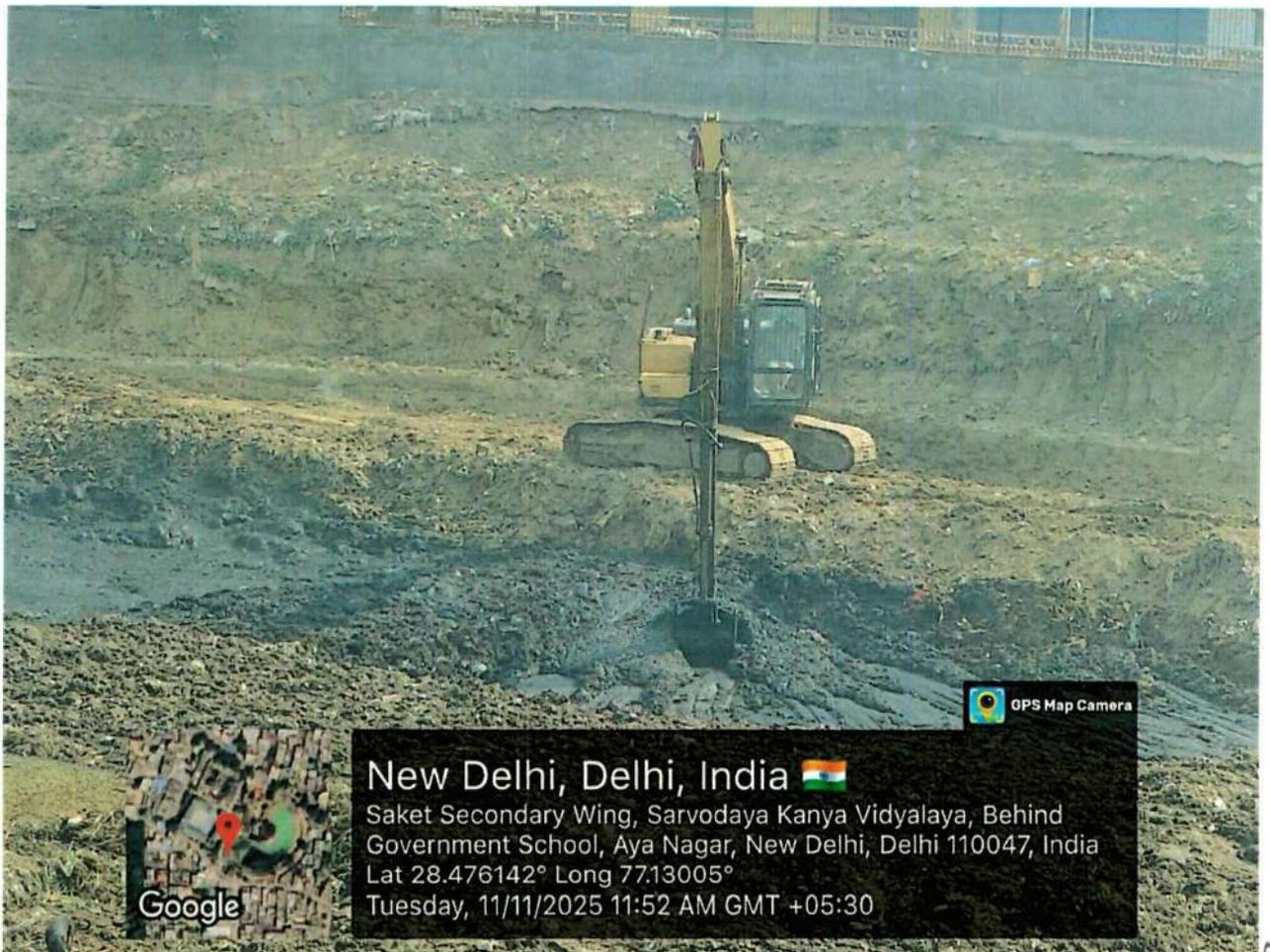
7



New Delhi, Delhi, India 
F4gj+83w Kul Park Aya Nagar, Aya Nagar,
New Delhi, Delhi 110047, India
Lat 28.476329° Long 77.130674°
Tuesday, 11/11/2025 10:07 AM GMT +05:30



New Delhi, Delhi, India 
F4gj+83w Kul Park Aya Nagar, Aya Nagar, New Delhi, Delhi
110047, India
Lat 28.475844° Long 77.129965°
Tuesday, 11/11/2025 11:49 AM GMT +05:30



Handwritten signature or mark.

ANNEXURE - 'C' 8



GPS Map Camera



New Delhi, Delhi, India

F4gj+83w Kul Park Aya Nagar, Aya Nagar, New Delhi, Delhi 110047, India

Lat 28.476522° Long 77.13038°

Wednesday, 12/11/2025 10:04 AM GMT +05:30

Google



GPS Map Camera



New Delhi, Delhi, India

F4gj+83w Kul Park Aya Nagar, Aya Nagar, New Delhi, Delhi 110047, India

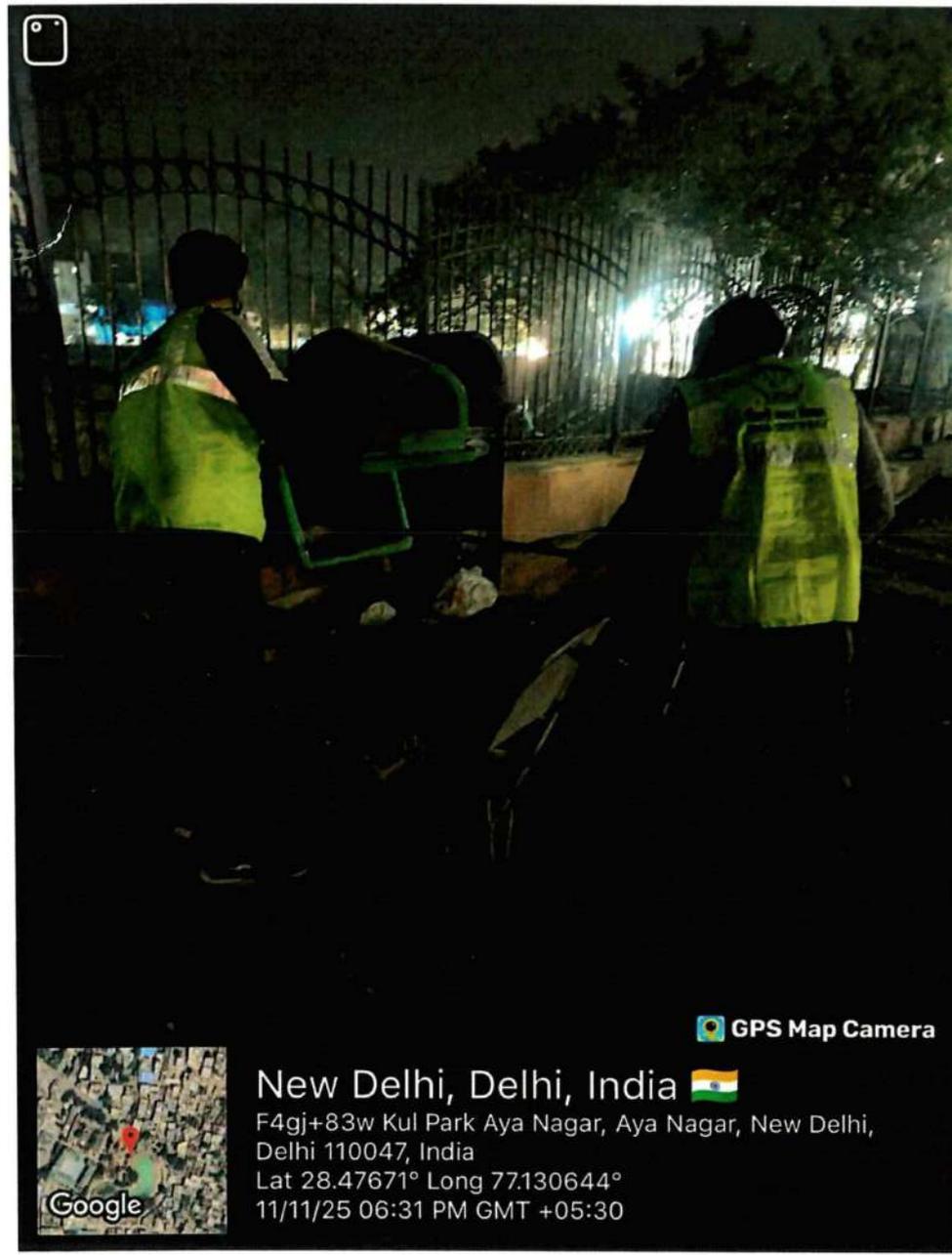
Lat 28.476558° Long 77.130404°

Wednesday, 12/11/2025 10:06 AM GMT +05:30

Google

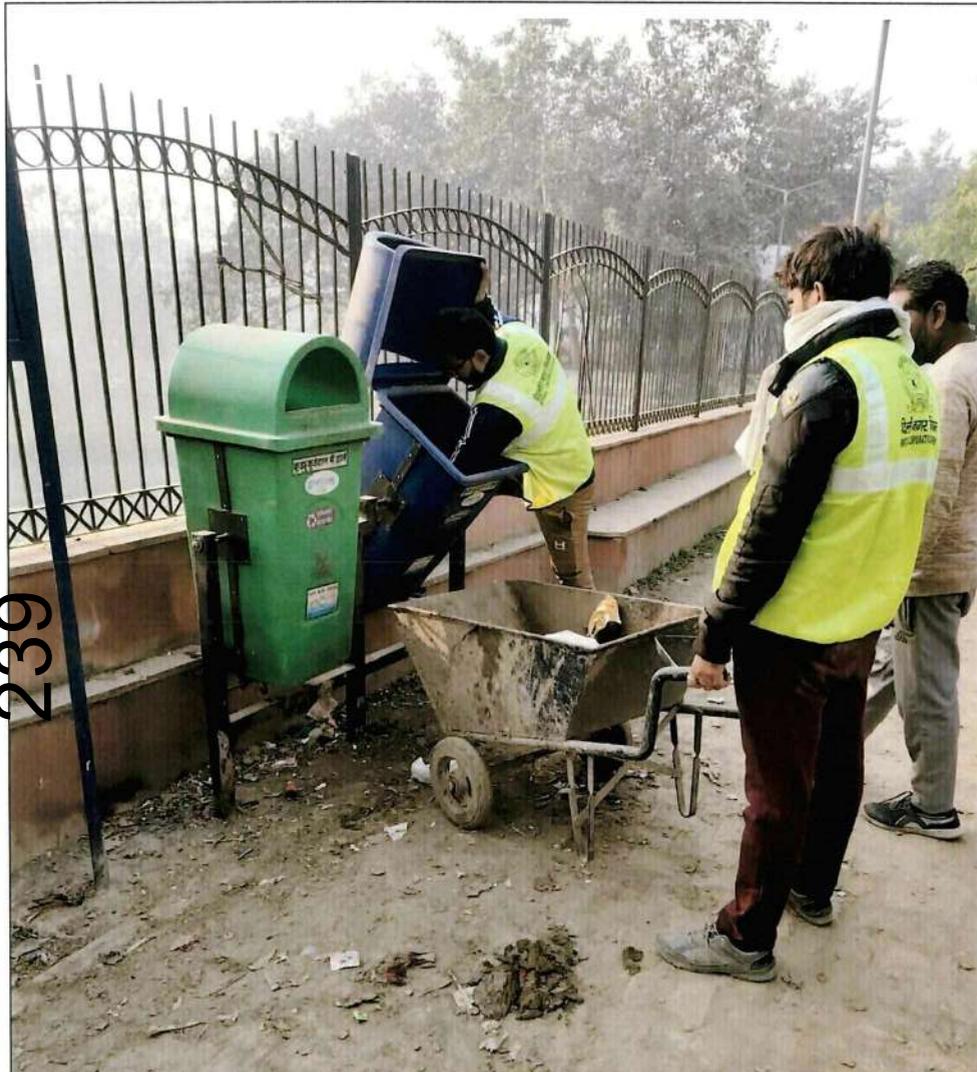
237

238



Handwritten signature

239



GPS Map Camera



New Delhi, Delhi, India 
 F4gj+83w Kul Park Aya Nagar, Aya Nagar, New Delhi,
 Delhi 110047, India
 Lat 28.47656° Long 77.130657°
 12/11/25 08:24 AM GMT +05:30



GPS Map Camera



New Delhi, Delhi, India 
 F4gj+83w Kul Park Aya Nagar, Aya Nagar, New Delhi,
 Delhi 110047, India
 Lat 28.476551° Long 77.130642°
 12/11/25 08:22 AM GMT +05:30

✓

Handwritten signature or mark

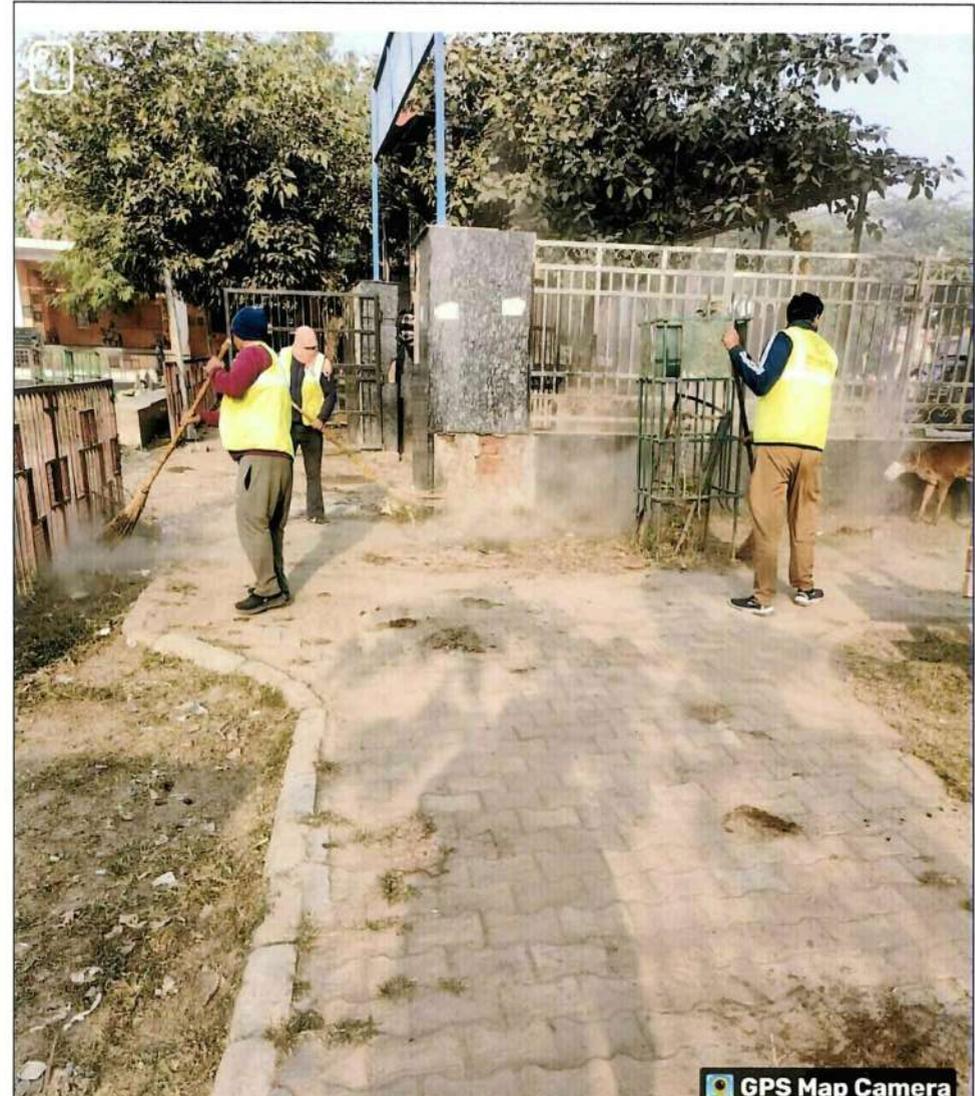


240

GPS Map Camera



New Delhi, Delhi, India 
F4gj+83w Kul Park Aya Nagar, Aya Nagar, New Delhi,
Delhi 110047, India
Lat 28.476586° Long 77.130657°
12/11/25 08:33 AM GMT +05:30



11

GPS Map Camera



New Delhi, Delhi, India 
F4gj+83w Kul Park Aya Nagar, Aya Nagar, New Delhi,
Delhi 110047, India
Lat 28.47658° Long 77.130634°
12/11/25 08:37 AM GMT +05:30

11



241

MUNICIPAL CORPORATION OF DELHI
OFFICE OF THE EXECUTIVE ENGINEER-M-IV
SOUTH ZONE, SEC-IV, PUSHP VIHAR, NEW DELHI 110017

Annexure 'E'
12
स्वच्छ भारत
एक कदम स्वच्छता की ओर

No.: EE (M)-IV/SZ/2025-26/D- 355

Date: 01/12/25

Subject: Implementation of IEC Activities and Action Against Solid Waste Violators near Aya Nagar pond- As Submitted before Hon'ble NGT in the matter titled as "Tribunal on its Motion" in MA No. 64/2024 in OA No. 581/2023.

This is to inform that the proposed Information, Education and Communication (IEC) activities to address the issue of careless disposal of solid waste in and around Aya Nagar pond have already been submitted before the Hon'ble NGT.

In this regard, you are requested to kindly ensure that the said IEC activities (awareness drives, community meeting, display of banners/posters, door to door sensitization etc) are undertaken in the locality near Aya Nagar pond at the earliest to sensitize residents about proper disposal of solid waste and the need to protect the pond and its surroundings.

Further, it is also requested to direct the Sanitation Staff to:-

1. **Strictly issue challans to violators** who continue to throw garbage/solid waste in the pond or around the pond, even after awareness activities, so that effective compliance of NGT directions may be ensured.
2. **Depute staff to immediately remove the garbage/solid waste already dumped** in an around Aya nagar pond so as to restore cleanliness and prevent further contamination and the further in the view of impending visit of team from DPCC to carryout the inspection and sampling of water.

A compliance report of the action taken may kindly be forwarded for placing the same before the Hon'ble NGT.

AC/SZ

5 of
EE-(M-IV)/SZ

Copy to:-

1. C.E/South for kind information pl.
2. DC/SZ for kind information pl.
3. S.E-II/SZ for kind information pl.
4. DDH/SZ with request to depute staff to make the park clean and beautiful.
5. A.E & J.E to pursue matter with Sanitation staff and Horticulture staff.
6. Office copy

SHADAB KHANAM
Executive Engineer
Municipal Corporation of Delhi
EE-(M-IV)/SZ

242

Annexure 'F'

13



Municipal Corporation Of Delhi

SOUTH ZONE

Sanitation

Challan No: 20250701259205

CHALLAN UNDER - SWM Rules

SECTION UNDER - Street vendors failing to deal with waste under rule (Rule 4(5) of SWM rules)

Payment Mode: Cash

Whereas, during inspection of the under mentioned area by the undersigned on 01 Jul 2025 at 1:09 PM that **Shri MUNIM(8882995179) SON OF** Shri Resident/Shop/Godown of **Mangal das park Aya nagar** has been found **Street vendors failing to deal with waste** under rule **(Rule 4(5) of SWM rules)** at the above mentioned date and time.

It is further informed that the above action of the said **Shri MUNIM(8882995179)** is a punishable offence under Schedule -II of Bye-laws for Solid Waste Management notified vide No.F.13(253)/UD/NB/2017/281 framed under section 3,6 & 25 of Environment (Protection) Act 1986 and Under Rule 15 (e), 15 (f) and 15(zf) of SWM Rules ,2016.

Therefore after informing above-noted offence committed by the above mentioned offender, he/she was liable to pay an spot fine of Rs 200 to compound the above noted offence. The same has been paid on 01 Jul 2025 at 1:09 PM through Cash.

(Challenging Inspector)

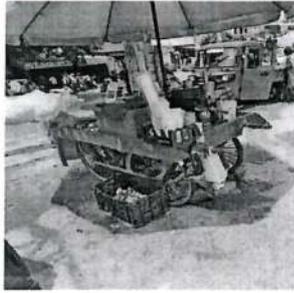
sd/-

Full Name **Vinod Kumar**

Designation **Assistant Sanitary Inspector**

243 Photographic Evidence

14



Date:

Asst.Mpl.Prosecutor:



Municipal Corporation Of Delhi
SOUTH ZONE
Sanitation

Challan No: 20250805283635

CHALLAN UNDER - 357/397/398

SECTION UNDER - Insanitation/Nuisance under rule Sanitation/Insanitation under rule

Payment Mode: Not Paid

Whereas, during inspection of the under mentioned area by the undersigned on 05 Aug 2025 at 11:02 AM that **Shri MS ROSHAN DISPOSAL STORE(9971018228) SON OF** Shri Resident/Shop/Godown of **Sunday Market Aya nagar** has been found **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule at the above mentioned date and time.

It is further informed that the above action of the said **Shri MS ROSHAN DISPOSAL STORE(9971018228)** is a punishable offence under 357/397/398 of DMC Act 1957.

Brief description of Violation

Throw garbage

It is further informed to the offender that he/she has to present in the court of **Disst Court - Gulmohar Park, . Address - Metropolitan/Municipal Magistrate, MCD Court Gate No 10, Near Old MCD Primary School, New Delhi.** On date **19 Aug 2025** at **10:30 AM** to answer to the above noted offence under the DMC Act 1957.

(Challenging Inspector)
sd/-

Full Name **Vinod Kumar**
Designation **Assistant Sanitary Inspector**

Court Name: **Disst Court - Gulmohar Park** Metropolitan/Municipal Magistrate, Delhi

Magistrate Name, (Hon'ble) Lalit Kumar Sharma

Delhi Municipal Corporation / Against Offender Name **MS ROSHAN DISPOSAL STORE(Mob#:9971018228)**

Complaint Section of Delhi Municipal Corporation Act 1957 Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule Under 461.

It is prayed that the complaint from the other side of the page proves the accused to be a criminal under Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule /461 Therefore, it is prayed that after hearing the complaint, the accused should be punished as per law. I have the right to submit a complaint on behalf of the Corporation under Section 467-C of the Delhi Municipal Corporation Act,1957.

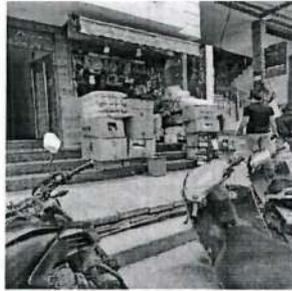
Witness

1 _____

2 _____

246
Photographic Evidence

17



Date:

Asst.Mpl.Prosecutor:

247

18



Municipal Corporation Of Delhi

SOUTH ZONE

Sanitation

Challan No: 20250805283699

CHALLAN UNDER - 357/397/398

SECTION UNDER - Insanitation/Nuisance under rule Sanitation/Insanitation under rule

Payment Mode: Not Paid

Whereas, during inspection of the under mentioned area by the undersigned on **05 Aug 2025** at **11:21 AM** that **Shri DEVI SHARYE(9599871138) SON OF** Shri Resident/Shop/Godown of **H.no.710 phase 4 Aya nagar Sunday Market** has been found **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule at the above mentioned date and time.

It is further informed that the above action of the said **Shri DEVI SHARYE(9599871138)** is a punishable offence under 357/397/398 of DMC Act 1957.

Brief description of Violation

Throw garbage

It is further informed to the offender that he/she has to present in the court of **Disst Court - Gulmohar Park, . Address - Metropolitan/Municipal Magistrate, MCD Court Gate No 10, Near Old MCD Primary School, New Delhi.** On date **19 Aug 2025** at **10:30 AM** to answer to the above noted offence under the DMC Act 1957.

(Challenging Inspector)

sd/-

Full Name **Vinod Kumar**

Designation **Assistant Sanitary Inspector**

Court Name: **Disst Court - Gulmohar Park** Metropolitan/Municipal Magistrate, Delhi

Magistrate Name, (Hon'ble) Lalit Kumar Sharma

Delhi Municipal Corporation /

Against

Offender

Name **DEVI**

SHARYE(Mob#:9599871138)

Complaint Section of Delhi Municipal Corporation Act 1957 Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule Under 461.

It is prayed that the complaint from the other side of the page proves the accused to be a criminal under Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule /461 Therefore, it is prayed that after hearing the complaint, the accused should be punished as per law. I have the right to submit a complaint on behalf of the Corporation under Section 467-C of the Delhi Municipal Corporation Act,1957.

Witness

1 _____

2 _____

249
Photographic Evidence

20



Date:

Asst.Mpl.Prosecutor:



Municipal Corporation Of Delhi

SOUTH ZONE

Sanitation

Challan No: 20250805283675

CHALLAN UNDER - 357/397/398

SECTION UNDER - Insanitation/Nuisance under rule Sanitation/Insanitation under rule

Payment Mode: Not Paid

Whereas, during inspection of the under mentioned area by the undersigned on 05 Aug 2025 at 11:17 AM that **Shri SURAJ(9599871138) SON OF** Shri Resident/Shop/Godown of **H.no.710 phase 4 Sunday Market Aya nagar** has been found **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule at the above mentioned date and time.

It is further informed that the above action of the said **Shri SURAJ(9599871138)** is a punishable offence under 357/397/398 of DMC Act 1957.

Brief description of Violation

Throw garbage

It is further informed to the offender that he/she has to present in the court of **Disst Court - Gulmohar Park, . Address - Metropolitan/Municipal Magistrate, MCD Court Gate No 10, Near Old MCD Primary School, New Delhi.** On date **19 Aug 2025** at **10:30 AM** to answer to the above noted offence under the DMC Act 1957.

(Challaning Inspector)

sd/-

Full Name **Vinod Kumar**

Designation **Assistant Sanitary Inspector**

Court Name: **Disst Court - Gulmohar Park** Metropolitan/Municipal Magistrate, Delhi
Magistrate Name, (Hon'ble) Lalit Kumar Sharma
Delhi Municipal Corporation / Against Offender Name **SURAJ(Mob#:9599871138)**

22

Complaint Section of Delhi Municipal Corporation Act 1957 Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule Under 461.

It is prayed that the complaint from the other side of the page proves the accused to be a criminal under Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule /461 Therefore, it is prayed that after hearing the complaint, the accused should be punished as per law. I have the right to submit a complaint on behalf of the Corporation under Section 467-C of the Delhi Municipal Corporation Act,1957.

Witness

1 _____

2 _____

252
Photographic Evidence

23



Date:

Asst.Mpl.Prosecutor:



24

Municipal Corporation Of Delhi

SOUTH ZONE

Sanitation

Challan No: 20250805283720

CHALLAN UNDER - SWM Rules

SECTION UNDER - Littering under rule By law (13) (I) read with rule 15 (g) of SWM

Payment Mode: Cash

Whereas, during inspection of the under mentioned area by the undersigned on **05 Aug 2025** at **11:25 AM** that **Shri UMA SANKAR(9560434215) SON OF Shri LT VIJAY KUMAR SINGH** Resident/Shop/Godown of **Sunday Market Aya Nagar** has been found **Littering** under rule **By law (13) (I) read with rule 15 (g) of SWM** at the above mentioned date and time.

It is further informed that the above action of the said **Shri UMA SANKAR(9560434215)** is a punishable offence under Schedule -II of Bye-laws for Solid Waste Management notified vide No.F.13(253)/UD/NB/2017/281 framed under section 3,6 & 25 of Environment (Protection) Act 1986 and Under Rule 15 (e), 15 (f) and 15(zf) of SWM Rules ,2016.

Therefore after informing above-noted offence committed by the above mentioned offender, he/she was liable to pay an spot fine of Rs 500 to compound the above noted offence. The same has been paid on **05 Aug 2025** at **11:25 AM** through Cash.

(Challenging Inspector)

sd/-

Full Name **Vinod Kumar**

Designation **Assistant Sanitary Inspector**

254 Photographic Evidence

25



Date:

Asst.Mpl.Prosecutor:



26

Municipal Corporation Of Delhi
SOUTH ZONE
Sanitation

Challan No: 20250805283763

CHALLAN UNDER - 357/397/398

SECTION UNDER - Insanitation/Nuisance under rule Sanitation/Insanitation under rule

Payment Mode: Not Paid

Whereas, during inspection of the under mentioned area by the undersigned on **05 Aug 2025** at **11:44 AM** that **Shri M.D. OSHEE(9319278816) SON OF** Shri Resident/Shop/Godown of **B-3 phase 4 sunday market Aya nagar** has been found **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule at the above mentioned date and time.

It is further informed that the above action of the said **Shri M.D. OSHEE(9319278816)** is a punishable offence under 357/397/398 of DMC Act 1957.

Brief description of Violation

Throw garbage

It is further informed to the offender that he/she has to present in the court of **Disst Court - Gulmohar Park, . Address - Metropolitan/Municipal Magistrate, MCD Court Gate No 10, Near Old MCD Primary School, New Delhi**. On date **19 Aug 2025** at **10:30 AM** to answer to the above noted offence under the DMC Act 1957.

(Challenging Inspector)

sd/-

Full Name **Jitender P**

Designation **Assistant Sanitary Inspector**

Court Name: **Disst Court - Gulmohar Park** Metropolitan/Municipal Magistrate, Delhi

Magistrate Name, (Hon'ble) Lalit Kumar Sharma

Delhi Municipal Corporation / Against Offender Name **M.D. OSHEE(Mob#:9319278816)**

27

Complaint Section of Delhi Municipal Corporation Act 1957 Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule Under 461.

It is prayed that the complaint from the other side of the page proves the accused to be a criminal under Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule /461 Therefore, it is prayed that after hearing the complaint, the accused should be punished as per law. I have the right to submit a complaint on behalf of the Corporation under Section 467-C of the Delhi Municipal Corporation Act,1957.

Witness

1 _____

2 _____

257
Photographic Evidence

28



Date:

Asst.Mpl.Prosecutor:

258

29



Municipal Corporation Of Delhi

SOUTH ZONE

Sanitation

Challan No: 20250805283597

CHALLAN UNDER - 357/397/398

SECTION UNDER - Insanitation/Nuisance under rule Sanitation/Insanitation under rule

Payment Mode: Not Paid

Whereas, during inspection of the under mentioned area by the undersigned on **05 Aug 2025** at **10:40 AM** that **Shri JATIN GUPTA(7982663048) SON OF** Shri Resident/Shop/Godown of **H.no. 49 talab Aya nagar** has been found **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule at the above mentioned date and time.

It is further informed that the above action of the said **Shri JATIN GUPTA(7982663048)** is a punishable offence under 357/397/398 of DMC Act 1957.

Brief description of Violation

Throw garbage

It is further informed to the offender that he/she has to present in the court of **Disst Court - Gulmohar Park, . Address - Metropolitan/Municipal Magistrate, MCD Court Gate No 10, Near Old MCD Primary School, New Delhi.** On date **19 Aug 2025** at **10:30 AM** to answer to the above noted offence under the DMC Act 1957.

(Challenging Inspector)

sd/-

Full Name **Vinod Kumar**

Designation **Assistant Sanitary Inspector**

Court Name: **Disst Court - Gulmohar Park** Metropolitan/Municipal Magistrate, Delhi

Magistrate Name, (Hon'ble) Lalit Kumar Sharma

Delhi Municipal Corporation / Against Offender Name **JATIN GUPTA(Mob#:7982663048)**

30

Complaint Section of Delhi Municipal Corporation Act 1957 Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule Under 461.

It is prayed that the complaint from the other side of the page proves the accused to be a criminal under Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule /461 Therefore, it is prayed that after hearing the complaint, the accused should be punished as per law. I have the right to submit a complaint on behalf of the Corporation under Section 467-C of the Delhi Municipal Corporation Act,1957.

Witness

1 _____

2 _____

260
Photographic Evidence

31



Date:

Asst.Mpl.Prosecutor:



32

Municipal Corporation Of Delhi

SOUTH ZONE

Sanitation

Challan No: 20250807285789

CHALLAN UNDER - 357/397/398

SECTION UNDER - Insanitation/Nuisance under rule

Payment Mode: Not Paid

Whereas, during inspection of the under mentioned area by the undersigned on **07 Aug 2025** at **12:35 PM** that **Shri SUFHAL JHAN(9718947695) SON OF Shri ABHINANDAN JHAN** Resident/Shop/Godown of **Sunday Market opposite ambedkar chowk** has been found **Insanitation/Nuisance** under rule at the above mentioned date and time.

It is further informed that the above action of the said **Shri SUFHAL JHAN(9718947695)** is a punishable offence under 357/397/398 of DMC Act 1957.

Brief description of Violation

Throw garbage Encharochmet 7x9 fit

It is further informed to the offender that he/she has to present in the court of **Disst Court - Gulmohar Park, . Address - Metropolitan/Municipal Magistrate, MCD Court Gate No 10, Near Old MCD Primary School, New Delhi**. On date **19 Aug 2025** at **10:36 AM** to answer to the above noted offence under the DMC Act 1957.

(Challenging Inspector)

sd/-

Full Name **Jitender P**

Designation **Assistant Sanitary Inspector**

Court Name: **Disst Court - Gulmohar Park** Metropolitan/Municipal Magistrate, Delhi
Magistrate Name, (Hon'ble) Lalit Kumar Sharma

Delhi Municipal Corporation / Against Offender Name **SUFHAL JHAN(Mob#:9718947695)**

Complaint Section of Delhi Municipal Corporation Act 1957 Section **Insanitation/Nuisance** under rule Under 461.

It is prayed that the complaint from the other side of the page proves the accused to be a criminal under Section **Insanitation/Nuisance** under rule /461 Therefore, it is prayed that after hearing the complaint, the accused should be punished as per law. I have the right to submit a complaint on behalf of the Corporation under Section 467-C of the Delhi Municipal Corporation Act,1957.

Witness

1 _____

2 _____

263 Photographic Evidence

34



Date:

Asst.Mpl.Prosecutor:



35

Municipal Corporation Of Delhi
SOUTH ZONE
Sanitation

Challan No: 20250805283579

CHALLAN UNDER - 357/397/398

SECTION UNDER - Insanitation/Nuisance under rule Sanitation/Insanitation under rule

Payment Mode: Not Paid

Whereas, during inspection of the under mentioned area by the undersigned on **05 Aug 2025** at **10:31 AM** that **Shri MUNA LALA(9899728323) SON OF** Shri Resident/Shop/Godown of **H.no.48 ghoda moholla Aya nagar near talab** has been found **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule at the above mentioned date and time.

It is further informed that the above action of the said **Shri MUNA LALA(9899728323)** is a punishable offence under 357/397/398 of DMC Act 1957.

Brief description of Violation

Throw garbage encharment

It is further informed to the offender that he/she has to present in the court of **Disst Court - Gulmohar Park, . Address - Metropolitan/Municipal Magistrate, MCD Court Gate No 10, Near Old MCD Primary School,New Delhi**. On date **19 Aug 2025** at **10:38 AM** to answer to the above noted offence under the DMC Act 1957.

(Challenging Inspector)

sd/-

Full Name **Vinod Kumar**

Designation **Assistant Sanitary Inspector**

Court Name: **Disst Court - Gulmohar Park** Metropolitan/Municipal Magistrate, Delhi
Magistrate Name, (Hon'ble) Lalit Kumar Sharma

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Delhi Municipal Corporation / Against Offender Name **MUNA LALA(Mob#:9899728323)**

Complaint Section of Delhi Municipal Corporation Act 1957 Section
Insanitation/Nuisance under rule **Sanitation/Insanitation** under rule Under 461.

It is prayed that the complaint from the other side of the page proves the accused to be a criminal under Section **Insanitation/Nuisance** under rule **Sanitation/Insanitation** under rule /461 Therefore, it is prayed that after hearing the complaint, the accused should be punished as per law. I have the right to submit a complaint on behalf of the Corporation under Section 467-C of the Delhi Municipal Corporation Act,1957.

Witness

1 _____

2 _____

266 Photographic Evidence

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Date:

Asst.Mpl.Prosecutor:

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Municipal Corporation Of Delhi
SOUTH ZONE
Sanitation

Challan No: 20250805283619

CHALLAN UNDER - SWM Rules

SECTION UNDER - Littering under rule By law (13) (I) read with rule 15 (g) of SWM

Payment Mode: Cash

Whereas, during inspection of the under mentioned area by the undersigned on 05 Aug 2025 at 10:50 AM that **Shri RAJU(8920698648) SON OF Shri RAM KUMAR** Resident/Shop/Godown of **Hri jan chopal ambedkar chowk talab** has been found **Littering** under rule **By law (13) (I) read with rule 15 (g) of SWM** at the above mentioned date and time.

It is further informed that the above action of the said **Shri RAJU(8920698648)** is a punishable offence under Schedule -II of Bye-laws for Solid Waste Management notified vide No.F.13(253)/UD/NB/2017/281 framed under section 3,6 & 25 of Environment (Protection) Act 1986 and Under Rule 15 (e), 15 (f) and 15(zf) of SWM Rules ,2016.

Therefore after informing above-noted offence committed by the above mentioned offender, he/she was liable to pay an spot fine of Rs 500 to compound the above noted offence. The same has been paid on 05 Aug 2025 at 10:50 AM through Cash.

(Challenging Inspector)

sd/-

Full Name Vinod Kumar

Designation Assistant Sanitary Inspector

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Photographic Evidence

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Date:

Asst.Mpl.Prosecutor: